

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-148/94 &
MA-1720/94 in
OA-2016/90

New Delhi this the 5th Day of January, 1995.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

1. Sh. Raj Singh,
S/o Sh. Jage Ram,
R/o C-51, Khajan Basti,
New Delhi-46.

2. Sh. A.K. Khanna,
S/o Sh. P.D. Khanna,
R/o 134, Sector-III,
Pushp Vihar,
New Delhi.

Petitioners

(through Sh. V.P. Sharma, advocate)
versus

1. Sh. M.S. Reddy,
The Secretary,
Ministry of Water Resources,
Govt. of India, Shram Shakti Bhawan,
New Delhi.

2. Sh. A.B. Joshi,
The Chairman,
Central Water Commission,
Sewa Bhawan,
New Delhi.

Respondents

(through Sh. K.L. Bhandula, advocate)

ORDER(ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C. (J)

This contempt petition arises out of O.A. No. 2016/90. In the O.A. apart from S/Sh. Raj Singh & A.K. Khanna there were other petitioners. This petition, however, has been filed by S/Sh. Raj Singh & A.K. Khanna alone. We are, therefore, concerned with the grievance of these two persons.

In the O.A., the directions, in substance, were that the petitioners should be given the benefit of continuous officiation and thereafter their seniority be determined and promotion be given to the next higher grade.

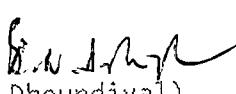
A counter-affidavit has been filed on behalf of the respondents. Therein, the material averments are these. With respect to Sh. Raj Singh, the direction of the Tribunal has been fully complied with. However, with respect to Sh. A.K. Khanna, the position is that a review D.P.C. has already been held and he has been given one promotion. The second D.P.C. for giving him yet another promotion would be held very shortly and thereafter necessary orders would be passed, if the D.P.C. finds him fit.

The respondents are directed to hold a review D.P.C. for the purpose of giving a higher promotion to Sh. Khanna within a period of six weeks from today. If the D.P.C. finds Sh. Khanna fit, necessary orders would be passed within a period of two weeks from the date of submission of the report by the review D.P.C.

With these directions, this contempt petition is disposed of finally.

Notices issued to the respondents are discharged.

No costs.


(B.N. Dhoundiyal)

Member(A)


(S.K. Dhaon)

Vice-Chairman(J)

/vv/